

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/456/(IB)/2017  
NAME OF THE PETITIONER(S) : WANBURY LTD  
NAME OF THE RESPONDENT(S) : BAFNA PHAMACEUTICALS LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	R. Kamman	for Respondent Company Bafna Pharmaceuticals Pvt. Ltd.	[Signature] R. Kamman
2.	V. SUNESE (c)	Counsel for Petitioner	[Signature] V. Sune

**ORDER**

Counsel for petitioner present. PCS representing the respondent and CEO of the respondent company are also present. PCS representing the respondent submitted that after filing the petition before the Hon'ble High Court of Madras, they have made some payments. Now they have decided to settle the issue by paying the principal amount as claimed and in relation to the interest, they wanted to negotiate with the other side. Counsel for petitioner stated that the amount mentioned by the respondent is not tallying with the present offer of settlement. Counsel for respondent prayed time for making submissions since they wanted to have another round of settlement talks with the other side. Considering the request and in the interest of justice, final opportunity is provided to the respondent to make their submissions in relation to the settlement. If the settlement talks fail, then both the counsel are directed to make their submissions. Put up on 26.09.2017 at 10.30 A.M.

**K Anantha Padmanabha Swamy**  
**Member (Judicial)**